



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : CUTTACK BENCH :

CUTTACK.

O.A. No. 260/0350 (C) OF 2016.

IN THE MATTER OF :

An application U/s.19 of the Administrative  
Tribunal Act, 1985 ;

A N D

IN THE MATTER OF :

Prafulla Chandra Patra, aged about 57 years, S/o- Late Lalmohan Patra,  
Scientist-B, Research Extension Centre, Bangiriposi, Dist.- Mayurbhanj  
..... Applicant

-Versus-

1. Union of India represented through Secretary, Ministry of Textiles,  
Udyog Bhavan, New Delhi - 110117
2. Member Secretary, Central Silk Board, CSB Complex, B.T.M. Layout,  
Mandivala, Bangalore – 560068, Karnataka.
3. Scientist D, Regional Tasar Research Station,  
AT/PO : Prafulla Nagar, PS/TOWN : Baripada,  
Dist : Mayurbhanj. .... Respondents

Recd  
DAS  
AS  
DAS  
01.29.3.16

WLL

Prafulla Chandra Patra

5  
**O R D E R (ORAL)**

Dated 25.05.2016

**A.K.PATNAIK, MEMBER (J):**

Heard Mr. M.K. Pati, Ld. Counsel appearing for the applicant and Mr. S.B. Mohanty, Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs:

“ (i) To direct the respondent authorities to consider the representation of the applicant and to correct the date of birth as 22.09.1959.”

3. Mr. Pati, Ld. Counsel submitted that due to non- consideration of the case of the applicant for the aforesaid relief, he submitted a representation dated 14.09.2014 (Annexure-A/3) to Respondent No.3, but till date no communication has been made to him for which he has moved this Tribunal in this present O.A. with the aforesaid prayers.

4. Since the representation submitted by the applicant is stated to be pending with Respondent No.3, without entering into the merit of this case, we dispose of this O.A at the stage of admission itself by directing Respondent No.3 to consider the representation dated 14.09.2014 (Annexure-A/3) , if the same is still pending before him, as per the extant Rules and communicate the result thereof to the applicant by way of a reasoned/speaking order within a period of 02 (two) months from the date of receipt of a copy of this order. If, after such consideration it is found that the applicant is entitled to the relief claimed by him then the same may be extended to him within a further period of 03 (three)



months from such consideration. However, it is made clear that if in the meantime, the said representation has already been disposed of then the result of the same be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. M.K. Pati, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos.2 & 3 by Speed Post for which he undertakes to file the postal requisites by 26.05.2016.

  
(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER(J)

K.B.